## Scrapped job cards under MGNREGA

- 445. SHRI DEREK O'BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the data of job cards scrapped under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) due to reasons like fakes, misappropriation, wrong allocation and deceased, State-wise;
- (b) the data of active workers under MGNREGA during the last three years, State-wise; and
  - (c) the data of Panchayats with nil expenditure under MGNREGA, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) State/UT-wise number of job cards scrapped under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) due to reasons like fakes, misappropriation, wrong allocation and deceased are given in Statement-I (See below).

- (b) State/UT-wise details of number of active workers under MGNREGA during the last three years are given in Statement-II (See below).
- (c) State/UT-wise details of number of Panchayats with nil expenditure under MGNREGA are given in Statement-III.

## Statement-I

State/UT-wise details of number of job cards scrapped under MGNREGA due to reasons like fakes, misappropriation, wrong allocation and deceased

MGNREGA (FY:2016-17 as on 01.02.2017)

Sl. No.	States	Job Card Permanently Deleted
1.	Andhra Pradesh	0
2.	Arunachal Pradesh	14867
3.	Assam	64575
4.	Bihar	118421
5.	Chhattisgarh	100683
6.	Goa	613
7.	Gujarat	277779
8.	Haryana	32362

Sl. No.	States	Job Card Permanently Deleted
9.	Himachal Pradesh	21760
10.	Jammu and Kashmir	35686
11.	Jharkhand	108859
12.	Karnataka	493659
13.	Kerala	79852
14.	Madhya Pradesh	465211
15.	Maharashtra	79184
16.	Manipur	34835
17.	Meghalaya	2563
18.	Mizoram	1375
19.	Nagaland	6295
20.	Odisha	70463
21.	Punjab	56774
22.	Rajasthan	103122
23.	Sikkim	4078
24.	Tamil Nadu	172615
25.	Telangana	0
26.	Tripura	15516
27.	Uttar Pradesh	154964
28.	Uttarakhand	13858
29.	West Bengal	70691
30.	Andaman and Nicobar Islands	12515
31.	Dadra and Nagar Haveli	77
32.	Daman and Diu	0
33.	Lakshadweep	331
34.	Puducherry	1584
	Total	2615167

## Statement-II

State/UT-wise details of number of active workers under MGNREGA during the last three years

MGNREGA (FY: 2016-17 as on 01.02.2017)

Sl. No.	States	*Active Workers (Fig. in lakh)
1.	Andhra Pradesh	77.97
2.	Arunachal Pradesh	2.27
3.	Assam	34.36
4.	Bihar	50.49
5.	Chhattisgarh	55.35
6.	Goa	0.12
7.	Gujarat	18.26
8.	Haryana	6.92
9.	Himachal Pradesh	10.03
10.	Jammu and Kashmir	14.3
11.	Jharkhand	27.49
12.	Karnataka	63.08
13.	Kerala	22.88
14.	Madhya Pradesh	77.63
15.	Maharashtra	43.6
16.	Manipur	5.82
17.	Meghalaya	6.89
18.	Mizoram	2.57
19.	Nagaland	5.71
20.	Odisha	49.38
21.	Punjab	9.54
22.	Rajasthan	90.75
23.	Sikkim	0.93
24.	Tamil Nadu	88.99
25.	Telangana	56.23
26.	Tripura	10.65
27.	Uttar Pradesh	102.43

Sl. No.	States	*Active Workers (Fig. in lakh)
28.	Uttarakhand	9.05
29.	West Bengal	144.78
30.	Andaman and Nicobar Islands	0.26
31.	Lakshadweep	0.01
32.	Puducherry	0.53
	TOTAL	1089.27

<sup>\*</sup>Active Worker: Any individuals who has worked any one day either in the last three financial years or in current financial year.

Statement-III

State/UT-wise details of number of panchayats with nil expenditure under MGNREGA

Sl. No.	State	No. of GP with Nil Expenditure
1.	Andhra Pradesh	172
2.	Arunachal Pradesh	229
3.	Assam	265
4.	Bihar	148
5.	Chhattisgarh	127
6.	Goa	63
7.	Gujarat	4668
8.	Haryana	2410
9.	Himachal Pradesh	40
10.	Jammu and Kashmir	99
11.	Jharkhand	124
12.	Karnataka	6
13.	Kerala	0
14.	Madhya Pradesh	16
15.	Maharashtra	6691
16.	Manipur	214
17.	Meghalaya	1416
18.	Mizoram	1

Sl. No.	State	No. of GP with Nil Expenditure
19.	Nagaland	45
20.	Odisha	30
21.	Punjab	3291
22.	Rajasthan	3
23.	Sikkim	0
24.	Tamil Nadu	1
25.	Telangana	297
26.	Tripura	0
27.	Uttar Pradesh	1490
28.	Uttarakhand	143
29.	West Bengal	13
30.	Andaman and Nicobar Islands	58
31.	Dadra and Nagar Haveli	20
32.	Daman and Diu	10
33.	Lakshadweep	8
34.	Puducherry	2
	Total	22100

## Directions for timely payment of wages under MGNREGA

†446. SHRI LAL SINH VADODIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has issued directions to the States, not to delay payment of wages under MGNREGA;
  - (b) if so, whether State Governments have started to comply therewith; and
- (c) if so, the States which have followed the guidelines and the States which have not taken any action thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) Para 29 of Schedule II of the MGNREG Act 2005, provides for payment of compensation for delay in payment of wages within a prescribed time of 15 days from the date of closure of the muster roll. The

<sup>†</sup> Original notice of the question was received in Hindi.